

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:568
ANSWERED ON:23.11.2009
ALLOCATION OF FUNDS UNDER NLRM PROGRAMME
Pandey Shri Ravindra Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has sanctioned first instalment for National Land Record Management Programme for the year 2009-10;
- (b) if so, the details thereof alongwith the sanctioned amount to each State likely to be benefited from the programme;
- (c) whether the Government has reviewed the ongoing/pending rural development projects in the country;
- (d) if so, the State-wise details of the projects, amount of funds sanctioned and incurred by each of the State and Union Territory during the last three years and the current year; and
- (e) the latest Status of implementation of these projects?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) and (b): For sanction and release of funds under the National Land Records Modernization Programme (NLRMP), the proposals received from the State Governments and the Union Territory Administrations are placed before the National-level Project/Proposal Sanctioning and Monitoring Committee, constituted under the programme, for its consideration. 75% of the funds recommended/sanctioned by the Committee towards Central share are released as 1st instalment. The details of the funds sanctioned and released under the Programme to the States/UTs during 2009-10 as on date are indicated in Annexure-I.

(c) to (e): The NLRMP was formulated by merging the two Centrally-sponsored schemes of Computerization of Land Records (CLR) and Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) and was approved by the Cabinet on 21.8.2008. Accordingly, funds were released to the States/UTs first time during 2008-09. The details of the funds sanctioned by the Project/Proposal Sanctioning and Monitoring Committee and released to the States/UTs during 2008-09 are indicated in Annexure-II.

The implementation of the Programme is closely monitored and the progress reviewed from time to time by the Department of Land Resources, including, inter alia, in the Regional Review meetings, the National-level Workshops, the Area Officers' visits to the States and UTs, etc.

The district is the unit of implementation of the programme. So far, 102 districts in 23 States/UTs have been provided funds under the Programme, and the State/UTs are at various stages of preparatory works for implementing the new programme.